

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
CompanyAppeal-143/252/ND/2024

IN THE MATTER OF:
Income Tax officer

...APPELLANT

Vs.

Registrar of Companies (Winrise India Pvt. Ltd.) ...RESPONDENT

Section
U/s 252 (1)

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/ IT Department :Mr. Puneet Rai, Sr. St. Counsel, Mr.
Rishabh Nangia, Jr. St. Counsel, Mr.
Ashwini Kumar, Jr. St. Counsel, Adv.
Nikhil Jain.

For the RoC :Adv Aakash Sharma

ORDER

This is an appeal filed under Section 252 of the Companies Act filed by the Income Tax Department seeking restoration of the Respondent's company.

Heard the Ld. counsel on behalf of the Income Tax Department. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **12.09.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)